

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 07**

**IA 2075/2024 (NEW IA) IN C.P. (IB)/2336(MB)2018**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **SIXTH SENSE INC VS CHUO SENKO  
ADVERTISING INDIA PRIVATE LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv Surekha Yadav a/w Adv Avinash Khanolkar for Liquidator is present through VC.

**IA 2075/2024**

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the Second Progress Report for recent quarter ended on March 2024 for Liquidation Process of M/s. Chuo Senko Advertising India Private Limited (hereinafter referred to as the Corporate Debtor).

Accordingly, the Interlocutory Application bearing IA No.2075/2024 is **allowed** as **disposed of** and the said Progress Report is taken on record.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**